

SHRI PARAG CHALIHA (Assam): Madam, I lay on the Table a copy each (in English and Hindi) of the Twelfth Report of the Standing Committee on Petroleum and Chemicals (1996-97) on Action taken by Government on the recommendations contained in Ninth Report on "Demands for Grants (1997-98) of the Ministry of Petroleum and Natural Gas (Part-I).

THE DEPUTY CHAIRMAN: Now Motion for election to the Agricultural and processed Food Products Export Development Authority. Dr. B.B. Ramaiah. (*Interruptions*). Where is Dr. Ramaiah? Has he gone to collect the answer? (*Interruptions*).

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): Madam, may I move it on his behalf?

THE DEPUTY CHAIRMAN: He has got two Motions which are now pending. (*Interruptions*).

SHRI VAYALAR RAVI (Kerala): Madam, somebody must move them.

SHRI S.R. BOMMAI: Madam, may I move them on behalf of Shri Ramaiah?

THE DEPUTY CHAIRMAN: No, I would not permit you because there should be some dignity of the House. I am sorry. The House cannot run in such a manner. I am very sorry. He was here. He should know what his duty is. It is not against any individual. It is the procedure of the House.

SHRI S.R. BOMMAI: Madam, I agree with you.

THE DEPUTY CHAIRMAN: I know that yesterday you were waiting here. But you could not do it. I will allow you to introduce your Bill. But it is disrespect to the House.

SHRI VYALAR RAVI: Madam, there is no Parliamentary Affairs Minister here.

THE INDIRA GANDHI NATIONAL OPEN UNIVERSITY (AMENDMENT) BILL, 1997.

THE MINISTER OF HUMAN RESOURCE

DEVELOPMENT (SHRI S.R. BOMMAI): Madam, I beg to move for leave to introduce a Bill to amend the Indira Gandhi National Open University Act, 1985.

The question was put and the motion was adopted.

SHRI S.R. BOMMAI: Madam, I introduce the Bill.

THE DEPUTY CHAIRMAN: Now I have to make an announcement. (*Interruptions*). I think it is very unfortunate that Dr. Ramaiah just left the House without permission.

ALLOCATION TIME FOR DISPOSAL OF GOVERNMENT AND OTHER BUSINESS

THE DEPUTY CHAIRMAN: I have to inform the House that the Business Advisory Committee has allocated time as follows for legislative and other business.

<i>Business</i>	<i>Time allotted</i>
1. Consideration and passing of the Coast Guard (Amendment) Bill, 1996.	1 Hour
2. Discussion on Resolution regarding rejection of the Award given by the Board of the Arbitration in CA Reference No. 1 of 1991 under the JCM Scheme.	1 Hour
3. Consideration and passing of the Private Security Guards and Agencies (Regulation) Bill, 1994.	1 Hour
4. Consideration and passing of the Export-Import Bank of India (Amendment) Bill, 1997, as passed by Lok Sabha.	2 Hours
5. Consideration and passing of Insurance Regulatory Authority Bill, 1996, after it has been passed by Lok Sabha.	3 Hours
6. Statutory Resolution seeking disapproval of the Out of Turn Allotment of Government Residences (Validation) Ordinance, 1997.	1 Hour
7. Consideration and passing of the Out of Turn Allotment of Government Residences (Validation) Bill, 1997, after it is passed by Lok Sabha.	(To be discussed together)